

**Mis-Appropriation of Bangladesh Refugees Relief Funds**

2498. SHRI HANNAN MOLLAH: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are aware that there was mis-appropriation of funds sanctioned for relief work for the Bangladesh Refugees in 1971-72;

(b) if so, what is the proposal of Government to find out that mis-appropriation;

(c) whether Government will enquire into this and release the facts to the people; and

(d) if so, what action Government propose to take in this regard?

THE MINISTER OF INFORMATION & BROADCASTING AND SUPPLY & REHABILITATION (SHRI VASANT SATHE): (a) Government are aware.

(b) and (c). The accounts were audited by the Comptroller and Auditor General of India and his report was examined by the Public Account Committee in their 149th Report. The Report of Public Accounts Committee was also laid on the Table of the Sabha on 23-4-1975.

(d) Action has been taken in the light of findings of Investigating authorities and court judgements in some cases are examined and accepted by the Public Accounts Committee in their 213th Report (Vth Lok Sabha) and 64th Report (VIth Lok Sabha). Action in a few pending cases will be initiated after findings of investigating authorities and Court judgements are available.

**Ban on the use of Air Conditioners**

2499. SHRI NARAYAN CHOUBEY: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether Government's attention has been drawn to a fact-finding report published in "Patriot" dated

24th May, 1980, regarding the violation of an order banning the use of air conditioners; and

(b) if so, the details and what action has been taken against the violators?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a). Yes, Sir.

(b). No reports have been received by the Government regarding alleged violation of the order banning use of air conditioners.

**Closure of Dandakaranya Project**

2500. SHRI CHITTA BASU: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government contemplate to wind up the Dandakaranya Project by 1982-83;

(b) if so, whether the Project will be completed by that time;

(c) whether works of the Project could not be completed as scheduled due to lack of statutory and executive powers of the D.D.A.; and

(d) if so, whether Government propose to equip Dandakaranya Development Authority with more statutory and executive powers?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Government have not taken any decision in the matter.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.